

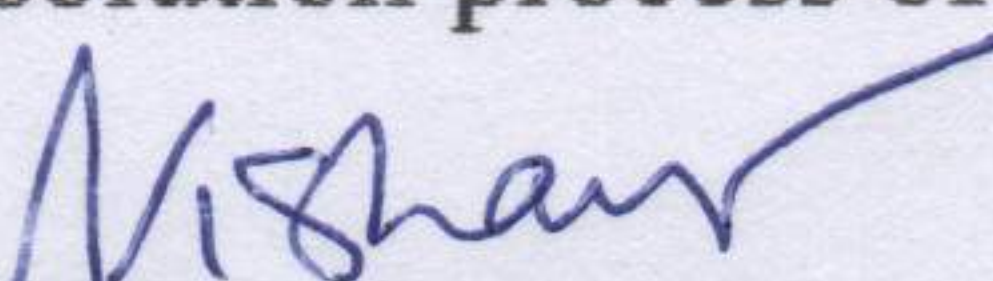
FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SUVIDHA PARKLIFT LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SUVIDHA PARKLIFT LIMITED
2.	Date of incorporation of corporate debtor	12.08.1996
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24111DL1996PLC081132
5.	Address of the registered office and principal office (if any) of corporate debtor	202, 2nd Floor, Raj Tower -1 G-1, Alaknanda Community Centre New Delhi 110019, India
6.	Insolvency commencement date in respect of corporate debtor	31.05.2021
7.	Estimated date of closure of insolvency resolution process	26.11.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Nishant Gaurav Gupta, Reg. No IBBI/IPA-002/IP-N00572/2017-2018/11739
9.	Address and e-mail of the interim resolution professional, as registered with the Board	"SIDDHANT ADVOCATES", Flat No. 542, 1st Floor, DDA SFS FLATS, Sector 22, Pocket 1, Dwarka, New Delhi - 110 077 Registered Email:- nishantgaurav@outlook.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	"SIDDHANT ADVOCATES", Flat No. 542, 1st Floor, DDA SFS FLATS, Sector 22, Pocket 1, Dwarka, New Delhi - 110 077 Process Specific mail id:- spl.ibc@outlook.in
11.	Last date for submission of claims	16.06.2021 (Order copy received on 03 June 2021)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink:- https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Suvidha Parklift Limited** on 31.05.2021.


NISHANT GAURAV GUPTA
Insolvency Professional
Regn. No. IBBI/IPA-002/IP-N00572/
2017-2018/11739
Email: nishantgaurav@outlook.in

The creditors of **Suvidha Parklift Limited**, are hereby called upon to submit their claims with proof on or before 16.06.2021 to the interim resolution professional at the address mentioned against entry No. 10.

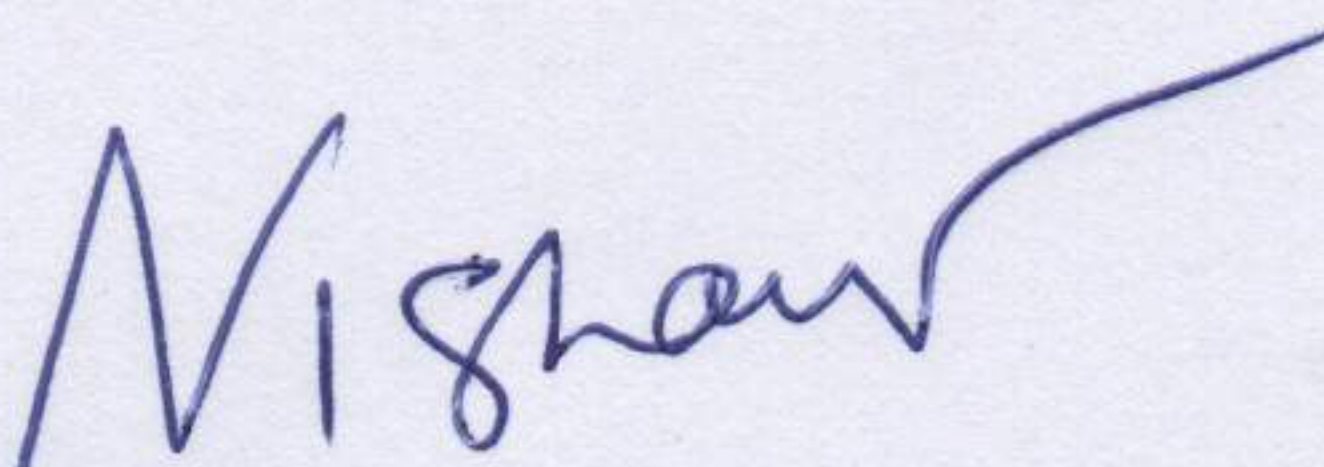
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Nishant Gaurav Gupta

Date and Place: : 03.06.2021, New Delhi


NISHANT GAURAV GUPTA
Insolvency Professional
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